

## ACT No. XI OF 1908.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 11th September, 1908.)*

## An Act to amend the Assam Labour and Emigration Act, 1901.

WHEREAS it is expedient to amend the Assam Labour and Emigration Act, 1901; It is hereby VI of 1901. enacted as follows:—

Short title.

1. This Act may be called the Assam Labour and Emigration (Amendment) Act, 1908.

Substitution of new section for section 91, Act VI, 1901.  
Power to Local Government to relax certain provisions of Act.

2. For section 91 of the Assam Labour and Emigration Act, 1901, the following shall be substituted, namely:— VI of 1901.

“91. Notwithstanding anything contained in section 90, the Local Government may, by notification in the local official Gazette, declare that—

(a) in the case of contractors, sub-contractors and recruiters holding licenses granted under Chapter III, any of the requirements of that Chapter, or,

(b) in the case of garden-sardars holding certificates granted under Chapter IV or holding permits granted and countersigned under section 90, any of the requirements of that Chapter or of that section, as the case may be,

may be dispensed with or relaxed on such conditions as may be prescribed in the notification.”

Substitution of new section for section 218, Act VI of 1901.  
Application of proceeds

3. For section 218 of the said Act the following shall be substituted, namely:—

“218. The proceeds of any fines, fees and rates under this Act which may be credited to Government shall

shall be expended, in such manner as the Governor General in Council may direct, on paying the salaries and allowances of officers appointed under this Act and their pensionary and leave allowances, on meeting the cost of sending labourers and other persons back to their native districts, and generally on defraying the expenses of carrying out the purposes and objects of this Act and any rules made thereunder, and not otherwise." of fines, fees and rates.